

health and medical care, insurance, housing, education, recreation, water supply, maternity benefits, etc.

Child labour in Metro cities

1674. SHRI ANIL MADHAV DAVE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the steps taken by Government to stop rampant child labour, especially in Metro cities;
- (b) the details for all four metros of outcome of such efforts, the number of child labourers that have been rescued over last three years; and
- (c) the details regarding educational facilities provided to children working in Metro cities?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) The Child Labour (Prohibition and Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. Government monitors the implementation of Child Labour (Prohibition and Regulation) Act, 1986 through periodical reports submitted by the State Governments/UTs which are the appropriate government for implementation of the Act in their respective areas. As per available information 6153 children have been rescued/rehabilitated during 2007-08 to 2009-10, in all four Metros cities.

(c) Government is implementing the National Child Labour Project (NCLP) Scheme in 266 districts including Metro cities of 20 States. Under the Scheme, children withdrawn from work are enrolled in the Special Schools where they are provided with bridging education, vocational training, nutrition, stipend, health care facilities etc. before mainstreaming into formal education system. Further, Right of children to Free and Compulsory Education Act, 2009 provides compulsory and free education to children between 6-14 years as their fundamental right.

Proposal for ITIs in Madhya Pradesh

†1675. SHRIMATI MAYA SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the States from which application have been received to establish ITIs during last three years;
- (b) the number of ITIs recognized by the Ministry in Madhya Pradesh during last three years;
- (c) whether it is a fact that excessive time is taken in scrutiny of applications received from the institutes willing to open ITIs and other paper works that makes such institutes to face unnecessary problems; and

†Original notice of the question was received in Hindi.